

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No.303/TT/2013

Date:5.8.2015

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for Asset-I: 765/400 kV, 1500 MVA ICT-1 along with associated bays at Jabalpur pooling sub-station (New) and Asset-II: 400 KV D/C (Quad) Jabalpur pooling sub-station (New)-Jabalpur (existing) sub-station T/L along with associated bays under "Transmission System for Phase-1 Generation projects in Orissa-part B" in Western Region for tariff block 2009-14 period.

Sir,

Please furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 3.9.2015:-

- a) Details of un-discharged liabilities element-wise (i.e. land, building and civil work, TL, sub-station etc) as on COD and on closing of the each financial year during 2009-14 tariff block and details of year-wise discharge/reversal of the same, duly certified by auditors;
- b) Duly filled Form-3, Form -5A, Form -5B, Form -5C, Form -5D, Form -7, Form -8, Form -9A, Form -14 and Form -14A.
- c) Period-wise and loan-wise computation of interest during construction from the date of infusion of debt fund up to COD in support of the claim of the IDC amounting to ₹626.82 lakh and ₹239.18 lakh vide auditor's certificate dated 28.4.2015.
- d) FC Bond agreement, IFC agreement, date of drawl of loans, date of infusion of the loan amount into the project, applicable interest rate from time to time (from date of infusion of loan to COD) in case of loans carrying floating rate of interest and interest payment date in respect of all the loans.
- e) Treatment of foreign exchange rate variation.
- f) The treatment of the interest accrued/paid during the period, in case of variation in the date of drawl of the loan and infusion of the same in the project;
- g) The year-wise details of liability discharged, corresponding to initial spares procured up to cut off date for transmission line and sub-station separately.

2. You are also requested to submit in the registry of the Commission, editable soft copy (excel format) of computation of IDC as sought in para (c) above, by 3.9.2015.

Yours faithfully,

Sd/

(Dr. P.K Sinha)
Assistant Chief (Legal)